

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
-Vs-  
S Uma Maheswari

**MAIN PETITION NUMBER** :CP(IB)/179(CHE)/2022

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/498(CHE)/2024

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**ORDER**

Present: Shri. R. Sugumaran, Ld. Counsel for the Applicant/SBI.  
None for the Respondent.  
Shri. B. Parameshwara Udpa, IRP in person.

In the instant case, despite affixation, none for the Respondent appeared.

IRP submits that while affixation, the premises was found locked from the outside. On enquiry, it was found that the Respondent lives in the said premises.

Considering the above submissions, we order service of the Respondent through publication in leading newspapers, one in English (“**Business Standard**”) (All India Edition) and another in vernacular (“**Makkal Kural**”) (Tamil Nadu Edition).

List the petition for appearance / hearing on **06.09.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

Sd/-  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs